



Government of India

**DIRECTORATE OF LEGAL AFFAIRS
CENTRAL BOARD OF EXCISE & CUSTOMS
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F.NO.1080/06/DLA/MR/SC/2017 | 1196

DATED: .02.2018

To

The Joint Secretary (Review & Judicial),
C.B.E.C., Hudco Vishala Building,
Bhikaji Cama Place,
New Delhi – 110066.

Subject: Monthly Report of cases heard/decided in the Hon'ble Supreme Court in the Month of February, 2018-C/R

Sir,

Appended below please find the number of cases heard/decided by the Hon'ble Supreme Court during the month of **February, 2018**.

2. Total **205 cases** were heard during **February, 2018**, **118 cases** were decided [93+25* cases in which order was reserved] and **87 cases** remained pending as on 28/02/2018. The outcome of 93+25* decided cases in **February, 2018** is as follows:

Other Benches Cases- (party cases-34+3* and department cases-59+22*)

	Party							Departmental						
	Allowed	Allowed with Direction	Disposed off	Dismissed				Allowed	Allowed with Direction	Disposed	Dismissed			
				On Delay	On Merit	On Technicality	Without Any Remark				On Delay	On Merit	On Technicality	Without Any Remark
Admission Stage (No. of cases)	21	0	4	0	6	0	3	2	0	1	1	3	0	52

***Judgment Reserved in 3 Party Appeals** [SLP (C) No.36401/2016, CA NO.2363/2010, CA NO.4696/2011] and

22 Department Appeals [CA NO.3159/2004, CA NO.2982-2985/2005, CA NO.2986/2005, CA NO.7143/2005, CA NO.2261/2006, CA NO.2246-2247/2008, CA NO. 2934-2935/2008, CA NO.3528/2008, CA NO.4820/2008, CA NO.6695/2008, CA NO.2534/2009, CA NO.8541/2009, CA NO.253/2010, CA NO.445/2010, CA NO.1382/2010, CA NO.2003-2004/2010, CA NO.2363/2010, CA NO.2430/2010, CA NO.7174-7175/2010, CA NO.2705/2012, CA NO.3455/2004, CA NO.6984/2011, CA NO.7272/2005]

3. The exact nature of disposal of the "Disposed" cases can be ascertained only on receipt of copies of the order of Supreme Court.

4. The **Success rate** of Departmental Appeals for the said month is 3.4% as could be seen from above that '2' appeal out of 59 appeals of the Department was allowed.

5. Order copy of decided matter is available on Supreme Court Site: www.sci.gov.in. However, certified copy of the cases shall be forwarded to the concerned Commissionerate on receipt from Advocate on Record, as per the Member (L & J)'s D.O letter No. 390/137/2004-JC dated 01.07.04. Photo copies of the orders of finally decided cases will also be sent to the Judicial/Legal Cell for their information and necessary action.

6. It is requested that Judicial/Legal Cell of the Board may furnish the information relating to issue and revenue involved in respect of these cases, wherever the same has not been indicated. This information is required in connection with the Daily Report being placed on the CBEC website and in several other reports called for by the Board where information regarding revenue and issue involved is required to be reported.

Yours faithfully,

Wangra
12/03/18

ASSISTANT COMMISSIONER(LA)

o/c

issued
13/03/18